

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No. 1414/2017**

New, Delhi, This the 27<sup>th</sup> day of April, 2017.

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P. K. Basu, Member (A)**

Dr. Deepak Kumar,  
Asst. Professor (Pediatrics) Group 'A'  
Aged about 33 years,  
S/o. Shri. Bhagwan Singh,  
R/o. 297-A, SFS Flats, C-3 Block,  
Janakpuri, New Delhi-110 058. ....Applicant

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. Union of India  
Through its Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi.
2. Govt. of NCT of Delhi,  
Through Chief Secretary,  
Delhi Secretariat,  
I.P. Estate, New Delhi-110 002.
3. The Principal Secretary,  
Department of Health & Family Welfare,  
Delhi Secretariat, I. P. Estate,  
New Delhi. ....Respondents

(By Advocate : Mr. Hanu Bhaskar)

O R D E R (O R A L)

**By : V. Ajay Kumar, Member (J)**

Heard Mr. M. K. Bhardwaj, learned counsel for the applicant and heard Mr. Hanu Bhaskar, learned counsel for the respondents on receipt of an advance notice.

2. The applicant, a Medical Doctor, working as Assistant Professor (Pediatrics), filed the O.A questioning the action of the respondents in placing him under Government of NCT of Delhi and consequent direction to join at GTB Hospital. It is submitted that the applicant is entitled to be

continued in CHS and cannot be placed under the Govt. of NCT of Delhi or any of its hospitals and undertakings. It is further submitted that the applicant made representations vide Annexure A/7 (Colly) dated 21.04.2017 and 20.04.2017 ventilating his grievances to the respondents, however, they have not passed any order till date.

3. In the circumstances, we are of the view that the ends of justice would be met if the O.A is disposed of without going into the merits of the case by directing the respondents to consider the Annexure A/7 (colly) representations of the applicant, within a period of four weeks from the date of receipt of a copy of this order and to pass an appropriate, reasoned and speaking order thereon, in accordance with law.

4. In the meantime, the applicant shall comply with the impugned order dated 24.04.2017 by joining tomorrow itself at GTB Hospital, however, the said joining is without prejudice to his rights and claims.

**Order Dasti.**

(P. K. Basu)  
Member (A)

(V. Ajay Kumar)  
Member (J)

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